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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.637/99

DATE OF ORDER : 26.04.1999

Between :-

J.Srinivas Rao

... Applicant

And

The Station Commander,  
Air Force Station, Begumpet,  
Secunderabad - 11.

... Respondent

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Counsel for the Applicant : Shri C.M.R.Velu

Counsel for the Respondent : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) )

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.... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Sri Yogender Singh on behalf of Sri CMR Velu, learned counsel for the applicant and Sri Jacob on behalf of Sri B.N.Sarma, learned senior standing counsel for the Respondent.

2. Applicant is an aspirant for the post of Anti Malaria Lascar in the Respondent organisation ~~in~~ <sup>for</sup> recruitment ~~for~~ <sup>of</sup> which post some interviews are reported to be taking place on 28.4.1999. It is submitted by the learned counsel for the applicant that certain other candidates, similarly situated, are permitted to appear at the interview eventhough their names, like that of the present Applicant, were not sponsored by the Employment Exchange.

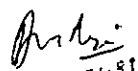
3. In view of the Hon'ble Supreme Court's decision in the case of The Excise Superintendent, Malkapatnam, Krishna District Vs. KBN Vishweshwar Rao & others reported in 1996(6) SCALE 676, it becomes necessary to direct the respondent to permit the applicant to take the interview along with the Employment Exchange sponsored and other candidates, and if he is found meritorious, his engagement may be considered.

4. The O.A. is disposed of. No order as to costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

  
(D.H. NASIR)  
Vice-Chairman

Dated: 26th April, 1999.  
Dictated in Open Court.



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*1st and 2nd Court*

1ST AND 2ND COURT

COPY TO:-

1. HON. J.

2. HHRP M(A)

3. HOSJP M(J)

4. B.R.(A)

5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :  
MEMBER (J)

DATED: 26, 4, 99

ORDER / JUDGEMENT

M.R.A./C.P.NO.

IN

C.A. No. 637/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS *मुद्रा* / DESPATCH

SRR

*29 APR 1999*

GN

Central Administrative Tribunal  
HYDERABAD BENCH